

OFFICE OF THE DISTRICT JUDGE,
UTTAR DINAJPUR AT RAIGANJ
ENGLISH DEPARTMENT

ORDER NO. 109 DATED : 02.08.2020

By a communication dated 02.08.2020, seniormost ADJ of Islampur Sub-Division – Sri Debabrata Mukherjee, Additional District & Session Judge, Islampur Sub-Division has brought to the notice of the undersigned that the 07 (seven) nos. Judicial Officers viz. Sri Debabrata Mukherjee, Additional District & Sessions Judge, who is also in charge of the Court of the Additional District & Sessions Judge, 2nd Court, Sri Binay Kumar Pathak, Additional District & Sessions Judge, Fast Track 1st Court, Sri Arup Roy, Additional District & Sessions Judge, Fast Track 2nd Court, Smt. Soma Chakraborty, Civil Judge, Sr. Division, Smt. Mahua Roy Basu, Additional Chief Judicial Magistrate, Smt. Keya Sarkar, Judicial Magistrate, 2nd Court and Sri Kishore Chakraborty, Civil Judge, Jr. Division, 06 (six) staff members viz. Sri Ranjit Sarkar, Sri Tapash Banerjee, Sujauddin Md. T. Rahaman, Sri Bablu Das, Sri Kamal Barman and Sri Bipronath Biswas, One Civic Volunteer namely Smt. Rumpa Das, One Constable namely Hafiz and one Driver namely Roni of Islampur Sub-Division, have been advised for HOME QUARANTINE for 14 days from the date of last exposure i.e. 22.07.2020 being Close Primary Contacts of the two Positive cases as per ICMR guidelines by the Superintendent of Islampur Sub-Divisional Hospital vide Memo No. 946 dated 02.08.2020.

Apropos of above, out of existing 08 nos. Judicial Officers [total 09 (nine) Courts – ADJ,2nd Court is lying vacant since transfer of Sk. Kamal Uddin] 07 Judicial Officers barring Smt. Aman Singhal, Judicial Magistrate, Islampur are not in a position to attend their respective Courts.

Such 14 days' of HOME QUARANTINE will expire on 05.08.2020 as mentioned by Sri Mukherjee. 05.08.2020 is state-wide lockdown and all the Courts will remain suspended on 05.08.2020 as per Schedule of functioning of Courts of entire Uttar Dinajpur Judgeship, already issued vide Order No. 108 dated 31.07.2020 duly conveyed vide Memo No. 1099 (39)/G and 1100 (20)/G both dated 31.07.2020. So, suspension of functioning of 08 Courts viz. Additional District & Sessions Judge, Additional District & Sessions Judge, 2nd Court, Additional District & Sessions Judge, FTC, 1st, Additional District & Sessions Judge, FTC, 2nd Court, Civil Judge, Sr. Division, Additionl Chief Judicial Magistrate, Judicial Magistrate, 2nd Court and the Court of the Civil Judge, Jr. Division of Islampur Sub-Division on 03.08.2020 and 04.08.2020 as per schedule vide Order No. 108 dated 31.07.2020, is inevitable.

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Under such circumstances and as per proposal submitted by Sri Mukherjee in his instant communication, the functioning of the 08 (eight) nos. Courts viz. Additional District & Sessions Judge, Additional District & Sessions Judge, 2nd Court, Additional District & Sessions Judge, FTC, 1st, Additional District & Sessions Judge, FTC, 2nd Court, Civil Judge, Sr. Division, Additional Chief Judicial Magistrate, Judicial Magistrate, 2nd Court and the Court of the Civil Judge, Jr. Division of Islampur Sub-Division shall remain suspended on 03.08.2020 and 04.08.2020.

Smt. Aman Singhal, Judicial Magistrate, Islampur in addition to her duty **shall hold the Police Remand File of Islampur Sub-Division on 03.08.2020 and 04.08.2020** and shall also remain in charge of the Judge-in-charge of the Civil Courts, Nezarat and Copying Department, Criminal Wing of Islampur Sub-Division on these two dates. She shall see joining of promotees on 03.08.2020 as scheduled. POs concerned shall relieve the promotees concerned virtually. **Joining of certain staff scheduled on those dates shall take effect on 06.08.2020.**

This order is issued in partial modification of Order No. 108 dated 31.07.2020.

Exhaustive sanitisation of entire Court Complex should be executed prior to reopening of all the Courts of Islampur Sub-Division.

Inform all concerned.

Sd/- Ajay Kumar Gupta

District Judge,
Uttar Dinajpur at Raiganj

Memo No. 1101 (37)/G Dated : 02.08.2020

Copy forwarded for information and taking necessary action to :-

- 1) The Court of the District Judge, Uttar Dinajpur at Raiganj
- 2-3-4-5) The Additional District & Sessions Judge, 1st/2nd, Raiganj/Islampur
- 6-7-8-9) The Additional District & Sessions Judge, Fast Track Court, 1st/2nd, Raiganj/Islampur
- 10-11) The Assistant Sessions Judge-cum-Civil Judge, Sr. Division, Raiganj/Islampur
- 12-13-14) The Chief Judicial Magistrate, Uttar Dinajpur at Raiganj/ACJM, Raiganj/Islampur
- 15) The Secretary, DLSA, Uttar Dinajpur at Raiganj
- 16-17-18-19) The Judicial Magistrate, 1st/2nd Raiganj/Islampur/The Principal Magistrate, JJB, U/D
- 20) The Civil Judge, Jr. Division, Additional Court-cum-JM, Raiganj
- 21-22) The Civil Judge, Jr. Division, Raiganj/Islampur
- 23-24) The Civil Judge, Probationary, Raiganj/Islampur
- 25-34) The Judge-in-charge of Nezarat/Accounts/Copying Civil/Copying Criminal/ DRR/Forms & Stationery, Civil Courts, Raiganj/Islampur
- 35-36) The Nodal Officer under eCourts Project, Uttar Dinajpur Judgeship, Raiganj/Islampur.
- 37) The System Assistant under eCourts Project, Uttar Dinajpur at Raiganj for uploading in the official website of Uttar Dinajpur Judgeship.

Sd/- Ajay Kumar Gupta

District Judge,
Uttar Dinajpur at Raiganj

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Memo No. 1102 (20)/G Dated 02.08.2020

Copy forwarded for information and taking necessary action to :-

- 1) The District Magistrate, Uttar Dinajpur.
- 2) The Superintendent of Police, Raiganj Police District.
- 3) The Superintendent of Police, Islampur Police District.
- 4) The Chief Medical Officer of Health, Uttar Dinajpur
- 5-6-7-8) The President/Secretary, District/Sub-Divisional Bar Association, Raiganj/Islampur.
- 9-10-11-12-13-14) The PP/Spl. PP/Addl. PP, Uttar Dinajpur/APP, Raiganj/Islampur.
- 15-16) The GP/Addl. GP, Uttar Dinajpur Raiganj/Islampur
- 17-18-19-20)The President/Secretary, District/Sub-Divisional Law Clerks' Association, Raiganj/Islampur

Sd/- Ajay Kumar Gupta
District Judge,
Uttar Dinajpur at Raiganj